POST OFFER ADVERTISEMENT

TRANSPEK FINANCE LIMITED

Registered Off.: First Floor, ABS Towers, Old Padra Road, Vadodara-390007, Gujarat, India
Tel. No.: (0265) 2341648, 2341649; Fax No.: (0265) 2336908; Email: transpek@yahoo.com

Open Offer for acquisition of 9,28,798 fully paid up equity shares of ₹ 10/- each from shareholders of Transpek Finance Limited (hereinafter referred to as 'TFL' or 'Target Company') by Sukruti Infratech Pvt. Ltd. (hereinafter referred to as 'Acquirer'). This Post Offer Advertisement is being issued by Intensive Fiscal Services Private Limited (hereinafter referred to as 'Manager to the Offer') in connection with the offer made by the Acquirer in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. The Detailed Public Statement (DPS) with respect to the aforementioned offer was made on January 23, 2015 in The Financial Express (English and Gujarati-All Editions), Jansatta (Hindi-All Editions) and Mumbai Lakshadeep (Marathi-Mumbai Edition).

1. Name of the Target Company : Transpek Finance Limited
2. Name of the Acquirer : Sukruti Infratech Pvt. Ltd.
3. Name of the Manager to the Offer : Intensive Fiscal Services Private Limited
4. Name of the Registrar to the Offer : Sharex Dynamic (India) Private Limited
5. Offer Details
   a) Date of Opening of the Tendering Period : June 23, 2015
   b) Date of Closure of the Tendering Period : July 06, 2015
6. Last Date of Payment of Consideration : July 20, 2015
7. Details of Acquisition:

<table>
<tr><th>Sr. No.</th><th>Particulars</th><th colspan="2">Proposed in the Offer Document</th><th colspan="2">Actuals</th></tr>
<tr><td>7.1</td><td>Offer Price (in ₹)</td><td colspan="2">13*</td><td colspan="2">13*</td></tr>
<tr><td>7.2</td><td>Aggregate number of shares tendered</td><td colspan="2">9,28,798</td><td colspan="2">29,100</td></tr>
<tr><td>7.3</td><td>Aggregate number of shares accepted</td><td colspan="2">9,28,798</td><td colspan="2">29,100</td></tr>
<tr><td>7.4</td><td>Size of the Offer (Number of shares multiplied by offer price per share) (in ₹)</td><td colspan="2">2,55,04,793**</td><td colspan="2">6,40,933***</td></tr>
<tr><td>7.5</td><td>Shareholding of the Acquirer before Agreement / Public Announcement</td><td colspan="2"></td><td colspan="2"></td></tr>
<tr><td></td><td>• Number</td><td colspan="2">8,62,575</td><td colspan="2">8,62,575</td></tr>
<tr><td></td><td>• % of Fully Diluted Equity Share Capital</td><td colspan="2">24.15%</td><td colspan="2">24.15%</td></tr>
<tr><td>7.6</td><td>Shares Proposed to be Acquired by way of Agreement</td><td colspan="2"></td><td colspan="2"></td></tr>
<tr><td></td><td>• Number</td><td colspan="2">16,90,535</td><td colspan="2">16,90,535</td></tr>
<tr><td></td><td>• % of Fully Diluted Equity Share Capital</td><td colspan="2">47.32%</td><td colspan="2">47.32%</td></tr>
<tr><td>7.7</td><td>Shares Acquired by way of Open Offer</td><td colspan="2"></td><td colspan="2"></td></tr>
<tr><td></td><td>• Number</td><td colspan="2">9,28,798</td><td colspan="2">29,100</td></tr>
<tr><td></td><td>• % of Fully Diluted Equity Share Capital</td><td colspan="2">26.00%</td><td colspan="2">0.81%</td></tr>
<tr><td>7.8</td><td>Shares acquired after Detailed Public Statement</td><td colspan="2"></td><td colspan="2"></td></tr>
<tr><td></td><td>• Number of shares acquired</td><td colspan="2">Nil</td><td colspan="2">Nil</td></tr>
<tr><td></td><td>• Price of the shares acquired</td><td colspan="2">N.A.</td><td colspan="2">N.A.</td></tr>
<tr><td></td><td>• % of the shares acquired</td><td colspan="2">N.A.</td><td colspan="2">N.A.</td></tr>
<tr><td>7.9</td><td>Post offer shareholding of Acquirer</td><td colspan="2"></td><td colspan="2"></td></tr>
<tr><td></td><td>• Number</td><td colspan="2">34,81,908</td><td colspan="2">25,82,210</td></tr>
<tr><td></td><td>• % of Fully Diluted Equity Share Capital</td><td colspan="2">97.47%</td><td colspan="2">72.28%</td></tr>
<tr><td>7.10</td><td>Pre & Post offer shareholding of the Public other than Acquirer</td><td>Pre Offer</td><td>Post Offer</td><td>Pre Offer</td><td>Post Offer</td></tr>
<tr><td></td><td>• Number</td><td>10,19,190</td><td>90,392</td><td>10,19,190</td><td>9,90,090</td></tr>
<tr><td></td><td>• % of Fully Diluted Equity Share Capital</td><td>28.53%</td><td>2.53%</td><td>28.53%</td><td>27.72%</td></tr>
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*The Offer Price was ₹ 13.00 per equity share plus Applicable interest for Original Shareholders as defined in para 6.3.2 of the Letter of Offer.

**Assuming all shares are tendered by the Original shareholders the size of the offer considering the offer price plus applicable interest would have been ₹ 2,55,04,793/-.

***Offer price plus Applicable Interest paid to the original shareholders and other shareholders.

8. The Acquirer accepts full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI, Stock Exchanges and at the registered office of the Target Company.

The captioned terms used in this advertisement and not defined herein, shall have the same meaning assigned to them in the Letter of Offer dated June 16, 2015.

Issued by Manager to the Offer on behalf of the Acquirer:

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INTENSIVE FISCAL SERVICES PRIVATE LIMITED

Contact Person: Mr. Anand Rawal
914, 9th Floor, Raheja Chambers, Nariman Point, Mumbai-400021, Maharashtra
Tel. No.: 022-2287 0443/44/45; **Fax No.:** 022-2287 0446; **E-mail:** anand@intensivefiscal.com
SEBI Registration No.: INM000011112; **CIN:** U65920MH1997PTC107272

Place : Mumbai
Date : July 20, 2015

PRESSMAN

Size: 12 (w) X 24 (h)